

deviations as they may consider necessary for valid reasons recorded in writing.

Purchase of Building near G.P.O., Nagpur

3020. Shri Chandak: Will the Minister of Transport and Communications be pleased to state:

(a) whether the negotiations were completed for the purchase of a building adjacent to the Nagpur G.P.O. at Rs. 3.25 lakhs;

(b) was the deal consummated; and

(c) if not the reasons therefor?

The Minister of Transport and Communications (Shri S. K. Patil): (a) Negotiations were conducted regarding the purchase of the property known as "Nizam Kothi" but were not finally completed.

(b) No.

(c) During negotiations the price suggested did not come to anywhere near the original offer of the vendor viz. 2.5 lakhs made a year previously and so the idea of purchasing the building was dropped.

Purchase of Insulators from a Japanese Firm

3021. Shri D. C. Sharma: Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that orders have been placed with a Japanese firm to purchase Insulators to the value of over Rs. 50 lakhs;

(b) whether it is also a fact that prior to placing the orders for this large amount, no tenders were invited from other firms or from such countries who accept payment in non-convertible Indian rupees;

(c) if so, the reasons for not inviting tenders; and

(d) whether Government will state the price paid and other terms of the

purchase, also reasons and considerations for this method of purchase?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) Yes.

(b) and (c). No tenders were invited from other firms or countries, since a broad appreciation of the various tenders received by the State Governments showed that there were no technically acceptable offers for insulators on rupee payment terms. Offers received from certain East European countries were either not sufficiently large to be considered for a consolidated purchase or were below the acceptable standards

(d) A copy of the contract covering the purchase of these insulators is laid on the Table of the Lok Sabha. [See Appendix VI, annexure No. 116.] This method of purchase was considered advantageous in respect of price and delivery periods as it helped to expedite the supply of insulators for want of which several 'core' projects had been held up.

Chanchal Scheme in D.V.C.

3022. Shri Subiman Ghose: Will the Minister of Irrigation and Power be pleased to state:

(a) whether there is any scheme of the D.V.C. at Chanchal, District Burdwan, West Bengal;

(b) if so, the progress made so far; and

(c) if not, the reasons therefor?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) to (c). There is no independent scheme of the D.V.C. at Chanchal. Only a lock and a regulator are being put up at ch. 2862 of the D.V.C. Left Bank Main Canal near that place. These are intended to serve the purpose of both irrigation and navigation. The irrigation system and the Navigation Canal are scheduled for completion by June, 1959.